

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2020/1426/A

From :- Shri Kaushik Kumar Sharma  
Jt. Registrar (Vigilance)  
Gauhati High Court  
Guwahati.

To, The Registrar  
Gauhati High Court  
Itanagar Permanent Bench  
Naharlagun

Dated Guwahati, the 6<sup>th</sup> March, 2020.

Sub:- **Permission to avail HTC**

Ref :- Letter No. DSJ/(WSD/BDL)/PF-01/2019/19/29 dated 13.02.2020

Sir/Madam,

With reference to the subject cited above, I am directed to inform you that Shri Tageng Padoh, District & Sessions Judge, Sessions Division, Bomdila has been accorded permission to avail the benefit of Home Travel Concession for the current block period 2020-2021 to visit his home town by the shortest possible route, as per existing Rules. Further he has been granted one day Restricted holiday on 21.02.2020 and one day Casual leave on 25.02.2020 with station leave permission w.e.f. 20.02.2020 to 26.02.2020, as prayed for.

Shri Padoh may be informed accordingly.

Yours faithfully,

Stl/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-03/2020/1427-1429/A, dated 6.3.2020

Copy to:

1. The Principal Accountant General (A&E), Itanagar, Arunachal Pradesh, for information.
2. Shri Tageng Padoh, District & Sessions Judge, Sessions Division, Bomdila for information with reference to his Letter No. DSJ/(WSD/BDL)/PF-01/2019/19/29 dated 13.02.2020
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati for information and necessary action

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06/3/2020  
**JT. REGISTRAR (VIGILANCE)**